

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4102/2010

New Delhi, this the 28th day of April, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Shri Govind Kumar Sharma
S/o Late Shri Murari Lal Sharma
Crew Controller /LPG
Working under Sr. Cre Controller
Norther Railway
Ghaziabad
R/o Gali No. 19, Arjun Nagar,
Delhi Road Hapur, Distt. Ghaziabad. Applicant

(By Advocate : Mr.H. K. Bachpai, proxy for Mrs. Meenu Mainee)

Versus

Union of India: Through

1. Secretary
[Railway Board]
Ministry of Railways
Railway Board,
New Delhi
2. General Manager
Northern Railway
Headquarters Office
Baroda House
New Delhi.
3. Sr. Divi. Personnel Officer
DRM's Office
Northern Railway
State Entry Road, New Delhi.

4. Shri V.K. Tyagi
Working as Loco Inspector,
Ghaziabad UP Respondents

(By Advocate: Mr.Kripa Shankar Prasad
& Mr. Yogesh Sharma)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

It is seen that on the last five dates learned counsel for the applicant has not appeared on 07.08.2015, 12.10.2015, 18.11.2015, 11.12.2015 and 27.01.2016 and sought adjournment through the proxy counsel. The matter has been adjourned on earlier occasions on behalf of the applicant and even today proxy counsel appears and asks for adjournment. It appears that the applicant is no longer interested in pursuing the matter. Therefore, the OA is dismissed in default for non-prosecution.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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